



**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)

PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 25.09.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA/IND-3200/66/HDB/2017
NAME OF THE COMPANY	TSI Business Parks ,(Hyderabad) Private Limited
NAME OF THE PETITIONER(S)	
NAME OF THE RESPONDENT(S)	
UNDER SECTION	66

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
M. Ashwin. Reddy	Advocate	ashwin@vvlc.in 9711163947	
K. VIVEK REDDY	Advocate		

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Heard Shri M. Ashwin Reddy, and Shri K. Vivek Reddy, Learned Counsels for the Petitioner.

The Bench sought clarification with regard to capital reduction amounting to Rs. 350 Crores as against capital reduction of Rs. 52.23 crores i.e. at a premium of Rs. 298 crores approximately. The Learned Counsel sought time to clarify the same. Post the case on 10.10.2017.

Member (T)

MEMBER (J)